

\216ITEM NO.23

REGISTRAR COURT. 1

SECTION IIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10586/2015

ANAND RAM

Petitioner(s)

VERSUS

STATE OF JHARKHAND AND ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and permission to file additional documents)

Date : 28/02/2017 This petition was called on for hearing today.

For Petitioner(s)

Mr. Keshav Ranjan, Adv.

Mr. Pashupathi Nath Razdan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The Ld. Advocate, Mr. Aditya Pratap Singh, appearing on behalf of Mr. Tapeshe Kumar Singh, Advocate-on-record submits that he will be filing vakalatnama and counter affidavit on behalf of respondent No.1 during the course of the day. If filed, Registry to process the matter for being listed before the Hon&#39;ble Court, as none appears for respondent No.2, despite due service.

(PAWAN DEV KOTWAL)

Registrar